

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.10125/2015

(Arising out of impugned final judgment and order dated 12/12/2014 in WPC No.6939/1982 passed by the High Court Of Judicature at Allahabad)

RAM AWADH (DECD) THROUGH LRS & ANR

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR OF CONSOLIDATIONS & ORS

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief)

Date : 10/04/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Amit Gupta, Adv.
 Mr. Sarwa Mitter, Adv.
 Ms. Sumati Jumrani, Adv.
 Mr. Anant A. Pavgi, Adv.
 For M/s Mitter & Mitter Co.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Until further orders, the operation of the impugned judgment and order dated 12.12.2014 passed by the High Court in Writ Petition (Civil) No.6939 of 1982, shall remain stayed.

(Sanjay Kumar-II)
Court Master

(Indu Pokhriyal)
Court Master